


**F.No.225/72/2010/ITA.II**  
**Government of India**  
**Ministry of Finance**  
**Department of Revenue**  
**Central Board of Direct Taxes**

New Delhi, the 23<sup>rd</sup> September, 2010.

**Order under Section 119 of the Income Tax Act, 1961**

On consideration of the reports of disturbance of general life caused due to the law and order problem in the State of Jammu and Kashmir, the Central Board of Direct Taxes, in exercise of powers conferred under section 119 of the Income Tax Act, 1961, hereby extends the due date of filing of returns of income for the Assessment Year 2010-11 for all category of cases in the State of Jammu & Kashmir to **30<sup>th</sup> November 2010**. Accordingly the date for obtaining and furnishing Tax Audit report u/s 44AB of the Income Tax Act is also extended to **30<sup>th</sup> November 2010**.


  
23/9/10  
(Ajay Goyal)

Director (ITA.II)

Phone:011-23092151

Copy to:-

1. PS to F.M. / OSD to FM / PS to MOS(R) / OSD to MOS(R).
2. PS to Secretary (Revenue).
3. Chairman (DT), All Members, Central Board of Direct Taxes.
4. All DGsIT / CCsIT
5. All Joint Secretaries / Directors / Deputy Secretaries / Under Secretaries of Central Board of Direct Taxes.
6. DIT(RSP&PR) / Systems, New Delhi, for appropriate publicity by putting it on departmental website.
7. The C & AG of India (30 copies).
8. The JS & Legal Advisor, Min. of Law & Justice, New Delhi.
9. The DG, NADT, Nagpur.
10. The Institute of Chartered Accountants of India, IP Estate, New Delhi - 110003.
11. All Chambers of Commerce
12. CIT(OSD), Official Spokesperson of CBDT.
13. All C&IT, CBDT

  
23/9/10  
(Ajay Goyal)  
Director (ITA.II)

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DIT(S)